

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/25(CHE)/2023
NAME OF THE PETITIONER(S) : Ashok Gupta
NAME OF THE RESPONDENTS : Coromandel Granites (I) Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

The Applicant is represented by the Ld. Counsel Mr. Athiban Vijay through video conferencing mode.

None appears for the Respondent.

It is seen that vide order dated 20.02.2023 applicant was directed to modify the application in terms of proviso to Sub-section 5 of Section 7 Amended Form-1 has been filed under diary No. 921 dated 24.02.2023. The same is taken on record.

Applicant is directed to serve copy of this Application to the Respondent within period of 3 days from the date of this order and file affidavit of service before the next date of hearing.

List the matter on **23.03.2023** for appearance of the Respondent.



**[SAMEER KAKAR]
MEMBER (TECHNICAL)**

AR



**[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT**